

- (i) Soliciting donation to the Parsi Girls School for repairing its building;
- (ii) Negotiations held with the L1, L2 bidders, while printing calendars, diaries, and in the case of replacing the old boards with new signage; and
- (iii) Employment of her sister in M/s Quest 2 Travels.

The Central Vigilance Commission had examined the above allegations and the matter was closed in the light of the response of Ms. Daruwala to each of these allegations.

The other allegations which were held as proved by CVC pertain to:

- (i) Violation of the Government guidelines in the matter of appointment of retired GMs of the Bank as consultants;
- (ii) Irregularities in the promotion process with discernible favouritism.

(c) and (d) The Central Bank of India has reported that the suspension case of Shri Ghosh was reviewed on 29.3.2010 by the Competent Authority in the Bank and his suspension was revoked on 29.3.2010. His superannuation was on 31.3.2010.

(e) Ms Daruwala has been conveyed GOI's displeasure for her above said lapses/irregularities.

Examination of Vedanta-Cairn deal

2218. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether the Securities and Exchange Board of India (SEBI) is examining the proposed Vedanta Resources and Sesa Goa's open offer to the shareholders of Cairn India;
- (b) whether SEBI is aware that various agencies viz. Income-tax Department, Ministry of Petroleum and Natural Gas, RBI and Company Law Board are also examining the Vedanta-Cairn deal; and
- (c) if so, the reasons for moving fast by SEBI in giving clearance to the proposed deal without waiting for clearance of other agencies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

- (a) SEBI has received the draft offer document for the proposed open offer.
- (b) The Ministry of Petroleum and Natural Gas (MoPNG) has informed SEBI that the subsidiaries of Cairn Energy Plc have submitted requests seeking consent of the Government of India

for the proposed sale of shareholding in Cairn India Limited by Cairn Energy Plc to Vedanta Resources in respect of certain Production Sharing Contracts (PSCs) and the above applications are being scrutinized by the MoPNG. SEBI has not received any communication from any other agency.

(c) SEBI has not yet given clearance to the proposed deal.

Share of Tamil Nadu in Union Taxes and Duties

2219. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of FINANCE be pleased to state:

(a) the share of Tamil Nadu in Union Taxes and Duties during the last three years, year-wise and total and percentage-wise at national level; and

(b) how it compares with other Southern States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) The share of Tamil Nadu in Union Taxes and Duties during the last three years, year-wise and total and percentage-wise at national level are:

(Rs. in crore)

State	BE.					
	2008-09	Share percentage over total States' share	2009-10	Share percentage over total States' share	2010-11	Share percentage over total States' share
Tamil Nadu	8510.80	5.313	8756.19	5.312	10401.69	4.977
Total States' Share	160178.71		164831.62		208996.88	

(b) The comparative position of Tamil Nadu's share in Union Taxes and Duties with other Southern States, viz. Karnataka, Andhra Pradesh and Kerala for the period 2008-09 to 2010-11 is as under:

(Rs. in crore)

Sl. State No.	BE.					
	2008-09	Share percentage over total States' share	2009-10	Share percentage over total States' share	2010-11	Share percentage over total States' share
1 Andhra Pradesh	11801.50	7.368	12141.71	7.366	14521.57	6.948
2 Karnataka	7153.77	4.466	7359.98	4.465	9060.09	4.335
3 Kerala	4275.52	2.669	4398.78	2.669	4900.50	2.345
Total States' Share	160178.71		164831.62		208996.88	